

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3159/2025

[Arising out of impugned final judgment and order dated 28-06-2024 in A482 No. 19550/2024 passed by the High Court of Judicature at Allahabad]

M/S BALAJI TRADERS

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(IA No. 9336/2025 - CONDONATION OF DELAY IN FILING AND IA No. 9337/2025 - EXEMPTION FROM FILING O.T.)

Date : 05-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mr. Anilendra Pandey, AOR  
Ms. Priya Kashyap, Adv.  
Mr. Raj Ranjay Singh, Adv.

For Respondent(s) :Mr. Shariq Ahmed, Adv.  
Mr. Tariq Ahmed, Adv.  
Mr. Sunil Kumar Verma, Adv.  
Mr. Vinay Vats, Adv.  
Mr. Mohammad Modassir Shams, Adv.  
M/S. Ahmadi Law Offices, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the parties.
2. Arguments concluded.
3. Reserved for order/judgment.
4. Written submission, if any, be filed by the parties within three days.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)